

(2)

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 25th Day of August, 2000.

Coram: Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 872 of 2000.

Pancham Ram son of Late KharGattu Ram,
Resident of village Kanudeeh,
Post Sarsawan,
Tahsil and Distt. Varanasi.

. . . Applicant.

Counsel for the applicant : Sri R.K. Chaubey, Adv.

Versus

1. Mukhya Maha Prabandhak,
Door Sanchar, Purvi Uttar Pradesh
Parimandal, Lucknow-226001.
2. Sahayak Maha Prabandhak, Door Sanchar
Department (Establishment) Purvi Uttar
Pradesh Parimandal, Lucknow.
3. Union of India, through Ministry of Tele-
Communication, New Delhi.

. . . Respondents.

Order (Open Court)

(By Hon'ble Mr. Rafiq Uddin, Member (J.)

This O.A. has been filed for a direction
to the respondents to absorb the applicant in
service in Telephone Department in Varanasi Distt
for having worked as casual labour for about 540 days
in M.T.N.L. Bombay. It is also claimed that the
applicant has also worked at Telephone Department
Varanasi but the details of working days have not
been disclosed in the O.A. Even the Telephone

3

Department at Varanasi vide letter dated 30.6.1997 asked the applicant to furnish the particulars and details of his working at Telephone Department Varanasi but the applicant has mentioned the details in his O.A. under the pretext that record are not/maintained at Telephone Department Varanasi. ^{being} Therefore in the absence of any particulars of working days at Varanasi the O.A. is not maintainable in this Tribunal for want of jurisdiction. However the learned counsel for the applicant seeks direction to be issued to the respondents to dispose of his representation dated 25.11.99 (Annexure-4) to the O.A.

2. The O.A. is accordingly disposed of with the direction to respondent No.2 to dispose of the representation of the applicant within three months from the date of communication of this order.

3. There shall be no order as to costs.

D. M. Madan
Member (J.)

Nafees.